O.I.H.

GOVERNMENT OF INDIA MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 3207 TO BE ANSWERED ON DECEMBER 16, 2021 MODEL TOWN AND COUNTRY PLANNING ACT

NO. 3207. SHRIMATI HEMA MALINI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether most of the States are dependent on the Model Town and Country Planning Act, 1960 of the Government for urban planning;
- (b) if so, the details thereof;
- (c) whether there is any proposal to carry out amendment in the said Act; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) & (b): Model Town and Country Planning Act, 1960 issued by Government of India was amended in 1985 titled as Model Regional and Town Planning and Development Law, 1985. This model law was issued for the guidance of the States and Union territories for preparing their Town and Country Planning Acts.

(c): No Sir.

(d): Question does not arise.

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